

ACT No. XVI OF 1858.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 14th April 1858.)

AN ACT to extend Act XXV of 1855.

Preamble. WHEREAS it may be found expedient to establish at Ootacamund on the Neilgherry Hills a Subordinate Criminal Court constituted according to Regulation II. 1827 of the Code of Fort Saint George ; It is enacted as follows :—

When the Governor in Council of Fort Saint George shall establish at Ootacamund on the Neilgherry Hills a Subordinate Court constituted according to Regulation II. 1827 of the Code of Fort Saint George, the provisions of Sections I and II of Act XXV of 1855 shall apply to commitments made by such Court ; and it shall be lawful for the Judge of such Court to exercise, by appointment of the Government of Fort Saint George, all the powers of a Joint Magistrate.

Act XXV of 1855 to apply to commitments made by a Subordinate Criminal Court at Ootacamund.

Judge of such Court to exercise powers of a Joint Magistrate.